

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 563/MP/2014

Subject : Petition under Regulation-12 and Regulation-13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014

Petitioner : Monnet Ispat and Energy Limited

Respondents : Chattisgarh State Load Dispatch Centre and 2 others

Corrigendum to ROP dated 5.5.2015

In the above said petition, in para 3 of the ROP dated 5.5.2015 shall be substituted and read as:

“ MIEL is an intra-State entity and the scheduling and energy accounting is not done by RLDCs”.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)